

[Translation]

Anti-Dumping Duty on Cotton Cloth

2482. SHRI DADA BABURAO PARANJPE :
SHRI SHANKER PRASAD JAISWAL :

Will the Minister of COMMERCE be pleased to state:

(a) whether European community has imposed anti-dumping duty temporarily on the import of unbleached auburn cotton and bad linen cloth from India, China, Pakistan and three other countries; and

(b) if so, the reaction of the Government in this regard?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) European community has imposed Anti-dumping duty on imports of cotton type bed linen originating in Egypt, India and Pakistan and provisional Anti-dumping duty on imports of certain unbleached cotton fabrics originating in the People's Republic of China, Egypt, India, Indonesia, Pakistan and Turkey.

(b) The Government of India has taken up the matter with European Commission through its Embassy at Brussels and also with Members of the European Union individually through its Missions.

[English]

Malpractices In Insurance Companies

2483. SHRI ANNASAHEB M.K. PATIL : Will the Minister of FINANCE be pleased to state:

(a) the details of cases of corruption, malpractices and scams detected in the offices of the Insurance Companies located in U.P. and Bihar by the Vigilance Department during the last three years; and

(b) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE & INSURANCE) : (SHRI KADAMBUR M.R. JANARATHANAN) : (a) and (b) L.I.C., G.I.C. and its four subsidiaries have their own Vigilance Departments headed by Chief Vigilance Officers. Disciplinary action has been initiated against 302 officials by the LIC and 141 officials by the GIC and its four subsidiaries during the last three years in Uttar Pradesh and Bihar. These cases pertain to irregular settlement of false claims, manipulation and misappropriation of funds, ante-dating insurance over notes, insurance of non-existent lives etc. LIC has already imposed penalties against 95 officials and exonerated 28 officials. In the rest of the cases, the proceedings are still in progress. In case of GIC and its four subsidiaries, major or minor penalties have been

awarded to 106 officials; enquiries are still in progress in 15 cases; criminal prosecution has been initiated in 2 cases and 18 officials have been exonerated.

**Recovery of Bank Loans Provided to
Agricultural Sector**

2484. DR. RAMKRISHNA KUSMARIA : Will the Minister of FINANCE be pleased to state:

(a) whether there has been a decline in the recovery of bank loans given to agricultural sector during 1996 and 1997-98;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government to improve the process of recovery?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE & INSURANCE) (SHRI KADAMBUR M.R. JANARATHANAN) : (a) to (c) The information is being collected and, to the extent available, will be laid on the Table of the House.

**Recommendations of Cons India HR
Services Private Ltd.**

2485. DR. Y.S. RAJA SEKARA REDDY : Will the Minister of FINANCE be pleased to state:

(a) whether according to the report of Cons India HR Services Private Limited which was asked by the Reserve Bank of India to examine the organisational structure of the Peerless General Finance and Investment Company Limited, Calcutta (PGFICL) three fourth of the top management officers of the country's largest Non-Banking Finance Companies in the country are simply not up to the mark;

(b) if so, the suggestions/recommendations made by the Cons India; and

(c) the steps taken by RBI to get these recommendations implemented by the (PGFICL)?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE & INSURANCE) (SHRI KADAMBUR M.R. JANARATHANAN) : (a) According to Reserve Bank of India (RBI) they did not ask Cons India HR Services Private Ltd. to examine the organisational structure of the peerless General Finance and Investment Company Limited, Calcutta.

(b) and (c) Do not arise.